

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent(s)

Advocate for Applicant (s)

Advocate for Respondent (s)

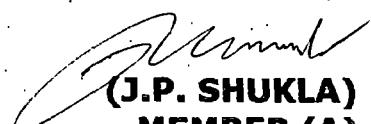
NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p>08.08.2007</p> <p>OA No. 89/2006</p> <p>Mr. P.N. Jatti, Counsel for applicant. Mr. Balveer Singh, Proxy counsel for Mr. Gaurav Jain, Counsel for respondents.</p> <p>Heard the learned counsel for the parties.</p> <p>Learned counsel for the applicant argued that the financial condition of the applicant is very indigent and it is very difficult for the family to meet day to day requirements as there is no bread earner in the family and needs sympathetic consideration of applicant's case for appointment on compassionate grounds as he is simply working as daily wager mazdoor.</p> <p>Learned proxy counsel appearing on behalf of the respondents contested the case and drew the attention of this Tribunal towards Annexures R-8 and R-9 wherein the Circle Relaxation Committee has already carried out the objective assessment of the applicant's condition and finally concluded that the financial condition of the family of the applicant is not indigent and accordingly, the case of the applicant was rejected. As per Annexure R-8, the annual earning of the family from all the sources is about 19,500/- and there is no liability except the widow and the applicant, who is already married.</p> <p>After hearing the parties and perusal of documents available on record, it is observed that the Circle Relaxation Committee has carried out objective assessment of the financial condition of the applicant's family and has not found the family of the applicant in indigent condition and hence the case of the applicant was rejected for appointment on compassionate grounds.</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

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This Tribunal has got very limited scope to interfere in the cases for appointment on compassionate grounds especially when the Circle Relaxation Committee has carried out the objective assessment of the financial condition of the applicant and accordingly, I find no merit in the case for intervention. Accordingly, the OA is dismissed with no order as to costs.


(J.P. SHUKLA)
MEMBER (A)

AHQ